

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.**  
**CA. NO. 01/56/2017**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.02.2017**

**NAME OF THE COMPANY:** Sh. Satish Sharma Vs.M/s. Soalni Healthcare Pvt.Ltd.

**SECTION OF THE COMPANIES ACT:** 56 & 58

<b><u>S.NO.</u></b>	<b><u>NAME</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
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**Present :** Ms. Bhavana Duhoon, Advocate for Petitioner

**ORDER**

Learned Counsel appearing on the behalf of the petitioner submits that they took steps to serve notice to the respondents at their registered address but found the property under demolition.

Fresh address has now been obtained from the portals of the MCA. Learned counsel for the petitioner prays for some time to file the amended petition and to take fresh steps to serve the respondents.

To come up on 16.03.2017.

  
**(Ina Malhotra)**

**Member Judicial**